

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/393/2021

This the 12th day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Ashfaq Ahmed, Aged 31 years, Son of Qazi Showkat Ali, R/o Channipora, Payen, Karna, Kupawara, Kashmir.

.....Applicant

(Advocate:- Mr. Ankesh Chandel)

Versus

1. Union Territory of J&K through its Principal Secretary, Home Department, Civil Sectt., Jammu/Srinagar-180001 and 2 ors.Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Learned D.A.G. submits that the appointment of the applicant has been cancelled.

2. At this stage, learned counsel for the applicant submits that he wishes to withdraw the O.A., however, liberty may be granted to him to file fresh O.A. challenging the order of cancellation of the applicant's appointment.

3. Accordingly, the O.A. is dismissed as withdrawn with liberty to the applicant to file fresh O.A.

**(ANAND MATHUR)
MEMBER (A)**

Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**